

ITEM NO.1

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 643/2015

ALL INDIA JUDGES ASSOCIATION

Petitioner(s)

VERSUS

UNION OF INDIA . & ORS.

Respondent(s)

[IA No. 222607/2025 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 228999/2025 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 228997/2025 - INTERVENTION APPLICATION
IA No. 222606/2025 - INTERVENTION/IMPLEADMENT
IA No. 86114/2025 - INTERVENTION/IMPLEADMENT

Date : 27-10-2025 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

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UPON hearing the counsel the Court made the following
O R D E R

IA Nos. 222606/2025, 222607/2025, 228997/2025 AND 228999/2025

1. Issue notice.
2. Dasti, in addition, is permitted.
3. In addition to the usual mode, liberty is granted to the petitioner to serve notice through the Standing Counsel for the respondent/State.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
ASSISTANT REGISTRAR